

whether Government propose to provide them the next higher grade by upgradation of posts; and

(b) if the answer to part (b) above be in the negative, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): (a) Yes, Sir.

(b) and (c) A proposal for upgradation of some posts of Cash Clerks | LDCs in Delhi Milk Scheme to the grade of U.D.Cs is being processed.

Ban on allotment of type II and III quarters to Government employees

265. SHRI B. SATYANARAYAN REDDY: Will the Minister of WORKS AND HOUSING be pleased to state: I

(a) whether it is a fact that Government have put a ban for allotment, of type II and III quarters to employees whose pay has been revised after 1-7-1978;

(b) if so, what are the reasons therefor; and

(c) whether Government are contemplating to lift the ban; and if not, what are the reasons therefor?

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): (a) and (b) According to the allotment Rules, the entitlement of a Government employee for allotment of Government accommodation during a particular allotment period is determined on the basis of the emoluments drawn by him on a date which is fixed by the Govt. For the current allotment year ending 31-12-80, the specified date is 1-7-78. Any increase in emoluments after the specified date is not taken into account for determining the entitlement of an officer during the current allotment period.

(c) Does not arise.

Legislation to ban cow slaughter

266. PROF. RAMLAL PARIKH: Will the Minister of AGRICULTURE be pleased to refer to the reply to Starred Question 138 given in the Rajya Sabha on the 19th March, 1980 and state:

(a) whether Government propose to reintroduce the Constitution (50th Amendment) Bill, 1979 with the objective of securing legislative measures by Parliament to legislate on the subjects of prohibition of slaughter of cows, calves and other milch and draught cattle in the context of Government's assurance to Shri Vinoba Bhave;

(b) if so, by when; and

(c) if not what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): (a) to (c): No decision has been taken so far to re-introduce the Constitution (50th Amendment) Bill, 1979.

Mobile postal service in Rural Areas

267. PROF. RAMLAL PARIKH: Will the Minister of COMMUNICATIONS be pleased to state:

(a) what is the number of mobile postal service- in rural areas, State-wise;

(b) whether its working has been reviewed and in what manner and when;

(c) if so, what are the details in this regard;

(d) what action has been taken or is proposed to be taken to improve the efficacy and efficiency of this service;

(e) whether any further expansion of the service is contemplated; and

(f) if so, in what manner and on what grounds?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KARTIK ORAON): (a) Statewise figures of the number of mobile post offices functioning are